Reff No 377/N-50/जनरल-2023 Dated 11-07-2023

To,

The Registrar (General),
National Green Tribunal
Principal bench
New Delhi

No. Date

Subject : **Action Taken report in compliance of order dated 11-04-2023 passed by Honble NGT in OA No 243/2023 titled Kamran versus state of uttar Pradesh & ors.**

Sir,

In the above noted case Hon'ble Tribunal has directed that

"....."*2. According to the applicant, location of the brick kiln of the PP is at a distance of 125 meters from the existing brick kiln and is prohibited under the Uttar Pradesh Brick Kilns (Sitting Criteria for Establishment) Rules, 2012. State PCB issued notice to Respondent No. 4 to stop operation of the brick kiln but it is still working.*

3. We have considered the matter. We are of the view that the allegation needs to be verified by the State PCB and District Magistrate, Amroha and remedial action taken, following due process of law. An action taken report may be filed within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. A copy of the report may also be furnished to the PP for its response, if any, before the next date....."

In pursuant to said directions a joint committee of **SDM, Dhanaura, District-Amroha, UP Pollution Control Board, Bijnor and Mining Officer, District-Amroha** visited the alleged M/s Rana Ent Udyog, Village Chuchela Kalan, Tehsil Dhanaura, District Amroha on dated 24-06-2023, in this regard a joint verification report/factual report has been submitted by the above team. (verification report/factual report attached).

In joint committee report M/s Rana Ent Udyog,(Latitude- 29.007507 Longitude – 78.270727) Village Chuchela Kalan, Tehsil Dhanaura, District Amroha, the operation of brick kiln was stopped in compliance of closure order dated 09-05-2023 issued by UPPCB to the brick kiln under section 31-A of the Air (Prevention and Control of Pollution) Act, 1981.

Existing brick kiln M/s Rana One Ent Udyog (Formerly M/s Rana Ent Udyog, Village Chuchela Kalan, Teshil Dhanaura, District Amroha, approx. 145 meter towards north-west. (Latitude- 29.008747, Longitude – 78.270387) was found not in operation, i.e. was lying closed in compliance of closure order dated 17-07-2021 issued by UPPCB to the brick kiln under section 31-A of the Air (Prevention and Control of Pollution) Act, 1981. Accordingly a verification report/factual report is being submitted along with the present letter for kind perusal and further action in this regard.

With regards,

Enclosure : Verification report/factual report by joint team.

Your's faithfully,

(Vijay)
Regional Officer,
Bijnor

Copy : District Magistrate, Amroha for information and necessary action.

Regional Officer

Joint Inspection Report

In the matter of

Kamran

Versus

State of Uttar Pradesh & Ors.

(O. A. No. 243/2023)

Hon'ble National Green Tribunal

(Order Date – 11th April, 2023)

Inspection done by

(Joint Committee on dated 24-06-2023)

Contents -

1. Back Ground

2. Inspection

3. Observation

4. Conclusion

Inspection report of M/s Rana Ent Udyog, Village Chuchela Kalan, Teshil Dhanaura, District Amroha in compliance of Hon'ble NGT order dated 11-04-2023 in O.A. no. 243/2023 in the matter of Kamran Vs State of U.P. & Ors.

1- Background-

Hon'ble NGT, New Delhi has passed an order on 11.04.2023 in O.A. no. 243/2023 in the matter of Kamran Vs State of U.P. & Ors. The main part of order are reproduced here-

"2. According to the applicant, location of the brick kiln of the PP is at a distance of 125 meters from the existing brick kiln and is prohibited under the Uttar Pradesh Brick Kilns (Sitting Criteria for Establishment) Rules, 2012. State PCB issued notice to Respondent No. 4 to stop operation of the brick kiln but it is still working.

3. We have considered the matter. We are of the view that the allegation needs to be verified by the State PCB and District Magistrate, Amroha and remedial action taken, following due process of law. An action taken report may be filed within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. A copy of the report may also be furnished to the PP for its response, if any, before the next date.

List for further consideration on 17.07.2023."

2- Consistitution of Joint Committee-

In compliance of Hon'ble NGT order dated 11/04/2023 a Joint Committee was constituted by District Magistrate, Amroha vide its order No.-136/N-50/General-2023 dated 28-04-2023. Copy is annexed as **Annexure-1.**
The members of the Committee are as under-

1- Sub District Magistrate, Dhanaura, District-Amroha.
2- Mining Officer, Amroha.
3- Regional Officer, U.P. Pollution Control Board, Bijnor.

3- Inspection of M/s Rana Ent Udyog, Village Chuchela Kalan, Teshil Dhanaura, District Amroha -

In compliance of Hon'ble NGT order dated 11.04.2023, inspection of the said brick kiln was carried out by Official's from RO, UPPCB, Bijnor, District Administration, Amroha and Mining Officer, Amroha on 24.06.2023 in the presence of Shri Jabir Ali, proprietor of brick kiln.

A – General Information-

Sr. No.	Date of Inspection	24.06.2023
1	Name and Address of Brick Kiln	M/s Rana Ent Udyog, Village Chuchela Kalan, Teshil Dhanaura, District Amroha.

2	**Geo Co-ordinates**	Latitude- 29.007507 Longitude – 78.270727
3	**Year of Establishment**	2019 (as informed by Brick kiln representative)
4	**Production Capacity**	Red Bricks- 21000 Number/Day
5	**Raw Materials**	Sand, Soil and Water
6	**Consent Status and its validity**	Not obtained
7	**Operational Status during visit**	Operational
8	**Stack Height**	30 Meter high above ground level
9	**Fuel Used**	Wood & Coal – 3.0 TPD
10	**Air Pollution Control system (APCS)**	Gravitational Settling Chamber
11	**Necessary approvals for excavation of soil**	Not obtained
12	**Status of Consent to Establish (CTE)**	Not obtained
13	**Fugitive Dust Emission control measures**	Not found
14	**Technology of brick kiln**	Fixed Chimney Bull Trench
15	**Zig-Zag Status**	Not found

B- Status of habitation-

i	Status of brick kiln distance from nearest habitation, Orchards and existing brick kiln	❖ Village Chuchela Kalan approx 500 meter towards south-west. ❖ Mango orchard approx 450 meter towards North-West. ❖ Existing brick kiln M/s Rana OneEnt Udyog(Formerly M/s Rana Ent Udyog, Village Chuchela Kalan, TeshilDhanaura, District Amroha, approx. 145 meter towards north-west.(Latitude- 29.008747, Longitude – 78.270387)

4- Observations –

1- The said brick kiln had been established in year 2019 without obtaining CTE from Regional Office, UP Pollution Control Board, Bijnor and also not having consent to operate under the provisions of the Air (Prevention and Control of Pollution) Act, 1981.

2- The brick kiln had been established in year 2019, hence the guidelines issued by U.P. Government vide notification dated 27.06.2012 for The Uttar Pradesh Brick Kilns (Siting Criteria for Establishment) Rules, 2012 is applicable on said brick kiln.

3- The brick kiln is not establish as per the Uttar Pradesh Brick kilns (Siting Criteria For Establishment) Rules,2012 & notification dated-22-2-2022 issued by Ministry of Environment Forest And Climate Change, Government of India

4- UPPCB, Lucknow vide letter no. H 93261/C-7/Ent bhatta/Air-650/closure/ Amroha /2023 dated-09.05.2023 has issued closure order under section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 against the said brick kiln (Latitude- 29.007507, Longitude – 78.270727). Copy is annexed as **Annexure-2.**

5- UPPCB, Lucknow vide letter no. H 63578/C-7/8053-8199/Sa-271/Amroha/2021 dated-17.07.2021 has also issued closure order under section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 against M/s Rana Ent Udyog (New Name Rana one Ent Udyog), Village-Chuchela kalan, Dhanaura, District-Amroha (Brick kiln of Rifaqat ali S/o Nizamatulla khan) (Latitude- 29.008747, Longitude – 78.270387). Copy is annexed as **Annexure-3**.

6- The Brick kiln of Rifaqat ali S/o Nizamatulla khan was also found not in operation, i.e., was lying closed in compliance of closure order issued by UPPCB on 17.07.2021.

7- During inspection, the operation of the said questionable brick kiln was stopped in compliance of closure order issued by UPPCB on 09.05.2023.

5- Conclusion-

1- The said brick kiln had been established without obtaining CTE from Regional Office, UP Pollution Control Board, Bijnor and also not having consent to operate under the provisions of the Air (Prevention and Control of Pollution) Act, 1981.

2- UPPCB, Lucknow has also issued closure order under section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 against the brick kiln M/s Rana Ent Udyog (New Name Rana one Ent Udyog), Village-Chuchela kalan, Dhanaura, District-Amroha (Brick kiln of Rifaqat ali S/o Nizamatulla khan). dated-17.07.2021. Further, during inspection the operation of the brick kiln was found not in operation, i.e., was lying closed in compliance of closure order issued by UPPCB on 17.07.2021.

3- UPPCB, Lucknow had already issued closure order under section 31-A of the Air (Prevention and Control of Pollution) Act, 1981 against the said brick kiln dated-09.05.2023. Further, during inspection the operation of the said questionable brick kiln was stopped in compliance of closure order issued by UPPCB.

6- Inspection team-

S. No.	Name	Designation	Signature
1	Rajeev Raj	SDM, Dhanaura, District-Amroha.	
2	Dr. Ranjana Chauhan	Mining Officer, Amroha.	
3	Mahir Husain	Assistant Environment Engineer U.P. Pollution Control Board, Bijnor.	

Annexure-01

–:कार्यालय–आदेश:–

माननीय राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–243/2023 Kamran Vs. State of Uttar Pradesh & Ors. में पारित आदेश दिनांक–11.04.2023 (छायाप्रति संलग्न),का सन्दर्भ ग्रहण करने का कष्ट करें। पारित आदेश के मुख्य अंश निम्नवत् है :–

"3. We have considered the matter. We are of the view that the allegation needs to be verified by the State PCB and District Magistrate, Amroha and remedial action taken, following due process of law. An action taken report may be filed within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. A copy of the report may also be furnished to the PP for its response, if any, before the next date. ....."

अतः मा0 अधिकरण द्वारा पारित आदेश के अनुपालन में प्रश्नगत प्रकरण पर स्थलीय जांच हेतु संयुक्त समिति निम्नवत् गठित की जाती है–

1. उप जिलाधिकारी, तहसील–धनौरा, जिला–अमरोहा।
2. जिला खान अधिकारी, जिला–अमरोहा।
3. क्षेत्रीय अधिकारी अथवा नामित प्रतिनिधि, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बिजनौर।

समिति को निर्देशित किया जाता है कि संदर्भित प्रकरण पर स्थलीय जांच कर कृत कार्यवाही की रिपोर्ट उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को प्रेषित करे, जिससे कि अनुपालन आख्या मा0 अधिकरण के समक्ष ससमय प्रस्तुत की जा सके। **अग्रेतर प्रकरण मा0 अधिकरण के समक्ष सुनवाई हेतु दिनांक 17.07.2023 को पुनः सूचीबद्ध है।**

(बाल कृष्ण त्रिपाठी)
जिलाधिकारी
अमरोहा

कार्यालय जिलाधिकारी, अमरोहा

पत्रांक– 136/N-50/अमरोहा-2023 **दिनांक–** 28-4-2023

प्रतिलिपि– निम्नलिखित को अनुपालनार्थ प्रेषित–

1. उप जिलाधिकारी, तहसील–धनौरा, जिला–अमरोहा ।
2. जिला खान अधिकारी, जिला–अमरोहा। 28/4/2023
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बिजनौर।

28/4/2023

Bal

जिलाधिकारी
अमरोहा

Annexure - 2

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

H93261

संदर्भ सं0– /सी–7/ईंट भट्ठा/वायु–650/बन्दी/अगरोहा/2023 दिनांक:– 09-5-23

पंजीकृत

सेवा में,

मैसर्स राना ईंट उद्योग,
ग्राम–चुचैला कलां, धनौरा,
जनपद–अमरोहा।

यह कि मैसर्स राना ईंट उद्योग, ग्राम–चुचैला कलां, धनौरा, जनपद–अगरोहा द्वारा ईंट के उत्पादन का कार्य करते हुए उपरोक्त वर्णित स्थल पर कार्यरत है जोकि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 40 के अन्तर्गत एक कम्पनी है।

यह कि ईंट भट्ठा मैसर्स राना ईंट उद्योग, ग्राम–चुचैला कलां, धनौरा, जनपद–अमरोहा का निरीक्षण क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर के अधिकारियों द्वारा दिनांक 13.04.2023 को किया गया। निरीक्षण आख्या में अवगत कराया गया है कि उक्त ईंट भट्ठा ग्राम–चुचैला कलां, धनौरा, जिला–अमरोहा में वर्ष 2019 से स्थापित/संचालित है। निरीक्षण के समय ईंट भट्ठा संचालित पाया गया। ईंट भट्ठे में फ्लू गैसों का उत्सर्जन भू–तल से लगभग 30 मी0 ऊँची चिमनी के माध्यम से किया जाता है। ईंट भट्ठे में वायु प्रदूषण नियंत्रण व्यवस्था के रूप में ग्रेविटेशनल सेटलिंग चैम्बर स्थापित है।

यह कि ईंट भट्ठे का स्थापना स्थल उ0प्र0 ईंट भट्ठा (स्थापना हेतु स्थल मापदण्ड) नियमावली–2012 तथा ईंट भट्ठों हेतु पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार की अधिसूचना दिनांक 22.02.2022 के अनुरूप नहीं है। उक्त ईंट भट्ठा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 के अन्तर्गत राज्य बोर्ड से अनापत्ति प्रमाणपत्र/सहमति प्राप्त किये बिना स्थापित/संचालित है।

अतः उपरोक्त तथ्यों के दृष्टिगत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन ईंट भट्ठा मैसर्स राना ईंट उद्योग, ग्राम–चुचैला कलां, धनौरा, जनपद–अमरोहा के विरूद्ध वायु प्रदूषण (निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–31ए के अन्तर्गत निम्नानुसार बन्दी आदेश जारी किये जाते हैं :–

1. यह कि ईंट भट्ठा मैसर्स राना ईंट उद्योग, ग्राम–चुचैला कलां, धनौरा, जनपद–अमरोहा के समस्त औद्योगिक प्रकियाओं को तत्काल प्रभाव से बन्द किया जाता है।
2. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि ईंट भट्ठा मैसर्स राना ईंट उद्योग, ग्राम–चुचैला कलां, धनौरा, जनपद–अमरोहा को मिलने वाली खनन अनुज्ञा पत्र तथा लाइसेन्स को तत्काल प्रभाव से निरस्त कर दें।

(विवेक राय)
मुख्य पर्यावरण अधिकारी, वृत्त–7

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, अमरोहा को इस अनुरोध के साथ कि कृपया मैसर्स राना ईंट उद्योग, ग्राम–चुचैला कलां, धनौरा, जनपद–अमरोहा के संचालन को तत्काल प्रभाव से बन्द कराये जाने हेतु सम्बन्धित अधिकारी को निर्देशित करना चाहेंगे।
2. वरिष्ठ पुलिस अधीक्षक/पुलिस अधीक्षक, जनपद–अमरोहा को इस अनुरोध के साथ कि कृपया मैसर्स राना ईंट उद्योग, ग्राम–चुचैला कलां, धनौरा, जनपद–अमरोहा के संचालन को तत्काल प्रभाव से बन्द कराये जाने हेतु सम्बन्धित अधिकारी को निर्देशित करना चाहेंगे।
3. जिला खनन अधिकारी, अमरोहा को इस आशय से प्रेषित है कि उक्त ईंट भट्ठे के खनन अनुज्ञा पत्र को निरस्त कर दिया जाये।
4. मुख्य पर्यावरण अधिकारी, WMD-1 & 2, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुख्यालय, लखनऊ को इस अनुरोध के साथ प्रेषित है कि उक्त बन्दी आदेश को आई0एम0एस0 पोर्टल पर उपलोड किये जाने हेतु से सम्बंधित को निर्देशित करना चाहेगें।
5. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ प्रेषित कि ईंट भट्ठे के विरूद्ध जारी बन्दी आदेश की प्रति ईंट भट्ठे को प्राप्त कराते हुए आख्या 07 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करें।

मुख्य पर्यावरण अधिकारी, वृत्त–7

टी. सी. – 12 वी, विभूति खण्ड
गोमतीनगर, लखनऊ–226010
दूरभाष 2720831, 2720828, 2720691, 2720681

T.C. 12 - V, Vibhuti Khand
Gomti Nagar, Lucknow 226010
Phone:2720831, 2720828,2720691,2720681

Annexure-3

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

Ref. No:H63578 / सी–7 / 8053–8199 / सामान्य–271 / अमरोहा / 2021 *दिनांक: 17.07.2021*

M/s Rana Ent Udyog, Vill-Chuchela Kala, Dhanaura, Amroha. *पंजीकृत*

यह कि क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर से प्राप्त सूचना के अनुसार जनपद अमरोहा की सूची में आपके ईट भट्ठें का नाम अंकित है, जिसे आगे उद्योग कहा जायेगा। उद्योग द्वारा कच्चे माल के रूप में मिट्टी, पानी, कोयला का प्रयोग कर ईट के उत्पादन हेतु पर स्थापित है एवं वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–2(ट) के अन्तर्गत एक औद्योगिक संयंत्र है।

यह कि वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 में प्राविधानित है कि :–

…….. ***21. Restrictions on use of certain industrial plants.— [(1) Subject to the provisions of this section, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area: Provided that a person operating any industrial plant……***

यह कि क्षेत्रीय कार्यालय से प्राप्त सूचना के अनुसार जनपद अमरोहा में राज्य बोर्ड की सहमति प्राप्त किये बिना स्थापित अथवा संचालित किये गये अवैध ईट भट्ठों की सूची में आपका ईट भट्ठा भी सम्मिलित है। आपके ईट भट्ठा उद्योग का उक्त कृत्य वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा–21 का उल्लंघन है।

अतः जनहित एवं जन स्वास्थ्य को ध्यान में रखते हुये यह आवश्यक है कि आपके ईट भट्ठें के संचालन को तत्काल प्रभाव से रोका जाये।

उपरोक्त वर्णित तथ्यों को दृष्टिगत रखते हुये आपके ईट भट्ठे के विरूद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा–31ए के अन्तर्गत प्राप्त शक्तियों का प्रयोग करते हुये निम्न बन्दी आदेश जारी किया जाता हैः–

1. यह कि आपके ईट भट्ठें के संचालन को तत्काल प्रभाव से बंन्द किया जाता है।
2. यह कि सक्षम अधिकारियों से यह अपेक्षा की जाती है कि वह आपके ईट भट्ठा को मिलने वाली खनन अनुज्ञा तथा लाइसेन्स को तत्काल प्रभाव से निरस्त कर दें।

मुख्य पर्यावरण अधिकारी
(वृत्त–7)

प्रतिलिपिः निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. **जिलाधिकारी**, अमरोहा को इस अनुरोध के साथ प्रेषित कि पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उत्तर प्रदेश, शासन द्वारा निर्गत शासनादेश संख्या 303 / 81–7–2021–39(पर्या) / 2014– टी00सी0–1 दिनांक 15.03.2021 तथा शासनादेश संख्या 582 / 81–7–2021–39(पर्या) / 2014–टी00सी0–1 दिनांक 08.07.2021 के अनुपालन में संलग्न सूची में अकित ईट भट्ठों के विरूद्ध जारी बन्दी आदेश का अनुपालन सुनिश्चित कराने हेतु सम्बन्धित प्रशासनिक अधिकारियों, जिला पंचायत, खनन विभाग एवं अन्य सम्बन्धित विभागों के अधिकारियों को निर्देशित करने का कष्ट करें।
2. **पुलिस आयुक्त / वरिष्ट पुलिस अधीक्षक / पुलिस अधीक्षक**, अमरोहा को इस अनुरोध के साथ प्रेषित कि पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग–7, उत्तर प्रदेश, शासन द्वारा निर्गत शासनादेश संख्या 303 / 81–7–2021–39(पर्या) / 2014–टी00सी0–1 दिनांक 15.03.2021 तथा शासनादेश संख्या 582 / 81–7–2021–39(पर्या) / 2014–टी00सी0–1 दिनांक 08.07.2021 के अनुपालन में संलग्न सूची में अकित ईट भट्ठों के विरूद्ध जारी बन्दी आदेश का अनुपालन सुनिश्चित कराने हेतु अेंग्रिम कार्यवाही करने का कष्ट करें।
3. **क्षेत्रीय अधिकारी**, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बिजनौर को इस निर्देश के साथ प्रेषित कि संलग्न सूची में अकित ईट भट्ठों के विरूद्ध जारी बन्दी आदेशों को तत्काल सम्बन्धित ईट भट्ठों को प्राप्त करायें एवं अनुपालन सुनिश्चित कराकर अनुपालन आख्या अविलम्ब प्रेषित करें।

मुख्य पर्यावरण अधिकारी
(वृत्त–7)

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow – 226010
Phone: 2720831, 2720828, 2720691 & 2720681 - Fax: 0522 – 2720764
Email: info@uppcb.com - Web Site: www.uppcb.com

Item No. 02

Court No. 1

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 243/2023

Kamran — Applicant

Versus

State of Uttar Pradesh & Ors. — Respondent(s)

Date of hearing: 11.04.2023

CORAM: **HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON**
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER

Applicant: Mr. Naved Alam, Mr. Akbar & Mr. Fahad Abdullah, Advocates

ORDER

1. Grievance in this application is against operation of Rana Brick Kiln, Respondent No. 4 in District Amroha, Uttar Pradesh, the Project Proponent (PP), in violation of environmental norms particularly the siting criteria.

2. According to the applicant, location of the brick kiln of the PP is at a distance of 125 meters from the existing brick kiln and is prohibited under the Uttar Pradesh Brick Kilns (Sitting Criteria for Establishment) Rules, 2012. State PCB issued notice to Respondent No. 4 to stop operation of the brick kiln but it is still working.

3. We have considered the matter. We are of the view that the allegation needs to be verified by the State PCB and District Magistrate,

Amroha and remedial action taken, following due process of law. An action taken report may be filed within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. A copy of the report may also be furnished to the PP for its response, if any, before the next date.

List for further consideration on 17.07.2023.

A copy of this order be forwarded to State PCB and District Magistrate, Amroha by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

Dr. Afroz Ahmad, EM

April 11, 2023
Original Application No. 243/2023
DV